

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A. No. 061/2452/2020

This the 16th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Zulfiqar Ali (Age 23 years), S/o Mohd. Razaq, R/o Uderni, P.O. Potha, Tehsil Kalakote and District Rajouri.

.....Applicant
(Advocate: None)

Versus

1. Union of India through Home Secretary, Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Inspector General of Police, C.R.P.F. Srinagar, C/o 56 A.P.O.
3. Dy. Inspector General of Police, C.R.P.F., G.C., Rambagh, C/o 56 A.P.O.

.....Respondents

4. Tariq, S/o Munshi Khan, R/o Bhatindi, Tehsil and District Rajouri, Tehsil and District Rajouri.
5. Allias S/o Mohd. Razaq, R/o Nagrot, Tehsil & District Rajouri.
6. Zamir S/o Abdul Hamid, R/o Jawahar Nagar, Rajauri.

.....Pvt. Respondents

(Advocate: Mr. Raghu Mehta)

**ORDRE
[ORAL]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

It is submitted by the learned counsel for the applicants as well as Mr. Raghu Mehta, learned Sr. CGSC for respondents that the case



pertains to Central Reserve Police Forces. As such, this Tribunal has no jurisdiction to hear the case. Contention of both the learned counsel for applicant and learned Dy. A.G. has force and to be accepted.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 19.11.2020.

(ANAND MATHUR)
MEMBER (A)

sk/s/-

(RAKESH SAGAR JAIN)
MEMBER (J)